

SHRI G. VISWANATHAN: About the Godavari barrage, I raised so many questions in the House and I expect the Minister to make a statement as to how much allotment has been made for it.

SHRI K. R. GANESH: The expenditure so far incurred on the barrage is Rs. 2.54 crores. It is proposed to spend in 1973-74, Rs. 3.90 crores and the total cost of the repairs to the barrage is Rs. 26.59 crores. I have noted the points raised by the hon. Members and I will convey them to the Andhra Pradesh Government.

MR. CHAIRMAN: Now the question is:

"That the Bill be passed."

The motion was adopted.

ANDHRA PRADESH APPROPRIATION BILL*, 1973

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Andhra Pradesh for the services of the financial year 1972-73.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Andhra Pradesh for the services of the financial year 1972-73."

The motion was adopted.

SHRI K. R. GANESH: I introduce the Bill.

I beg to move†:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Andhra Pradesh for the services of the financial year 1972-73, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Andhra Pradesh for the services of the financial year 1972-73, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: Now the question is:

"That Clauses 2 and 3, the Schedule, Clause 1 the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. R. GANESH: I move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

16.39 hrs.

Re. C.B.I. INQUIRY INTO RAGS SCANDAL

SHRI JYOTIRMOY BOSU (Diamond Harbour): Subsequent to the yesterday's discussion on the rags

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†Introduced/moved with the recommendation of the President.

scandal, I inquired from the Table whether the list of persons who are being tackled by the CBI in the rags scandal has been laid on the Table, and I learnt it is not there. You know much better than I do, Sir. Yesterday's proceedings will show to you:

"Investigations and complaints already passed on to the CBI are being pursued vigorously. It will be seen from what I have said and what is recorded that the CBI has already registered 22 inquiries and 4 cases from 16-1-73 to 4-3-73."

SHRI SHYAMNANDAN MISHRA: (Begusarai): Against whom?

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): It is a long list of names with me. If you allow me, Sir, I can lay it on the Table of the House.

SHRI SHYAMNANDAN MISHRA: It may be laid on the Table of the House.

PROF. D. P. CHATTOPADHYAYA: Of course. We have nothing to hide, nothing to conceal, because we are against corruption as much as the opposition.

In spite of this, during the last 24 hours, the Government has not found the time to lay it on the Table of the House. This is how they are treating this House. This shows with what contempt they are treating the House.

MR. CHAIRMAN: The proceedings are before you. I have also consulted the proceedings. I did not commit myself. I did not ask him to lay it on the Table of the House. If you interpret it as you are interpreting now, you may please write to the hon. Speaker and he will give the decision.

SHRI SHYAMNANDAN MISHRA (Begusarai): A point of order, Sir....

SHRI G. VISWANATHAN (Wandi-wash): The Minister himself said that he will lay it on the Table of the House.

SHRI JYOTIRMOY BOSU: He conclusively, voluntarily said that. There must be a sense of morality.

MR. CHAIRMAN: I neither said no, nor yes. I did not prevent him either.

SHRI JYOTIRMOY BOSU: You are quite right.

MR. CHAIRMAN: It is not proper for me now to say because this matter ended yesterday. So, now it is proper for me to ask the Minister about it..

SHRI JYOTIRMOY BOSU: The Minister is here, Sir. You can issue a directive.

MR. CHAIRMAN: He is sitting here. He is hearing. Now the matter is before you and the Minister and the Speaker.

SHRI JYOTIRMOY BOSU: And the Chairman, Sir.

PROF. D. P. CHATTOPADHYAYA: I told this yesterday and I repeat today. If it is the wish of the House and if you direct me to lay down, I will lay it down. I have nothing to conceal, nothing to hide.

MR. CHAIRMAN: Now, the thing is this. You can write to the Speaker whatever the position is, and take his direction.

SHRI JYOTIRMOY BOSU: What is the decision, Sir?

MR. CHAIRMAN: He will write to the Speaker.

SHRI JYOTIRMOY BOSU: You should give your ruling here and now, Sir....

MR. CHAIRMAN: He will write to the Speaker. I have requested him to write to the Speaker; he has agreed to that; your purpose is served.

SHRI SHYAMNANDAN MISHRA: My submission is this. This does not actually require direction from the Chair. He himself agreed yesterday to lay it on the Table of the House. There is no question of any further direction from the Chair.

MR. CHAIRMAN: Whatever he said yesterday, he stands by it.

SHRI G. VISWANATHAN: Why should he hesitate?

MR. CHAIRMAN: There is no hesitation. Now the procedure is this. He will write to the Speaker and get the permission to do it.

SHRI G. VISWANATHAN: If a Minister wants to lay something it is never disallowed. Speaker has never disallowed it.

MR. CHAIRMAN: He will do that. He will write to the Speaker.

SHRI JYOTIRMOY BOSU: Mr. Chairman, Sir, kindly try to understand the situation. I very much expected that he would have already laid it on the Table of the House. I came here looking for a copy and I was told that he has not laid it on the Table. What he said is quite clear and quite conclusive. You may kindly issue a directive.

MR. CHAIRMAN: It will be shown to the hon. Speaker and I request the Minister to write to the Speaker.

Now, we take up the Resolution to be moved by Shri Umashankar Dikshit.

SHRI SURENDRA MOHANTY (Kendrapara): I rise on a point of order. I had given a notice of motion disapproving the President's proclamation in relation to the State of Orissa. I do not know what has happened to it nor have I been communicated in this regard. But I find for all practical purposes as the Governor had summarily dismissed the Legislature

in Orissa, similarly my dis-approval motion has also been dismissed. I want to know what has happened to it.

MR. CHAIRMAN: It is not permissible. The Resolution is before the House. I over-rule that point of order.

PROF. MADHU DANDAVATE (Rajapur): I have already given a motion disapproving this proclamation in Orissa. I am informed by the House that there is no specific rule in the Rules of Procedure. However, in 1956 and 1959 the Speaker had given some ruling. As a result thereof a convention is observed here that such a motion should not be moved. In Rajya Sabha no such convention is observed. I do not know why we should be guided by a ruling given in 1965? We should be permitted to move the motion.

MR. CHAIRMAN: I have allowed him to move the Resolution and if you have got anything to say please write to the Speaker.

16.45 hrs.

STATUTORY RESOLUTION RE. APPROVAL OF PROCLAMATION IN RELATION TO ORISSA AND ORISSA BUDGET 1973-74—GENERAL DISCUSSION,* DEMANDS FOR GRANTS ON ACCOUNT, 1973-74, AND SUPPLEMENTARY *DEMANDS FOR GRANTS, 1972-73

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

SHRI K. C. PANT: I have said it—

“That this House approves the Proclamation issued by the President on the 3rd March, 1973, under article 356 of the Constitution in relation to the State of Orissa.”

16.46 hrs.

[SHRI S. A. KADER *in the Chair*].

Sir, the report received from the Governor, which has already been

*Moved with the recommendation of the President.